

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3163
ANSWERED ON MONDAY THE 15th MARCH, 2021/
PHALGUNA 24, 1942 (SAKA)**

USE OF CSR FUNDS IN SVF

QUESTION

3163. SHRI HEMANT TUKARAM GODSE:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

(a) whether the companies have been contemplating to contribute their Corporate Social Responsibility (CSR) funds towards the Social Venture Funds (SVF), formed under the SEBI guidelines and the Micro, Small and Medium Enterprises sector, if so, the details thereof; and

(b) whether the Government permits the CSR contribution to such funds and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a): The Government provides the broad framework for Corporate Social Responsibility (CSR) through Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and the Companies (CSR Policy) Rules, 2014. Schedule VII of the Act indicates the activities that can be undertaken by the companies as eligible CSR activities and contribution to 'Social Venture Fund' is not covered under it.

(b): Does not arise.
